

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1630
ANSWERED ON:15.07.2009
INVITRO FERTILIZATION CLINICS
Jindal Shri Naveen

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the sale and purchase of sperms and ovule are unethical trade going on under the guise of surrogate mother, by clinics engaged in artificial reproductive works;
- (b) if so, the details of clinics engaged in the artificial reproductive works as on date, State-wise;
- (c) whether the Government proposes to enact any law to check such an unethical practice;
- (d) if so, whether the Government has urged the Indian Council for Medical Research (ICMR) to formulate guidelines for such clinics; and
- (e) if so, the details in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c): No such reports have been received by the Government over the sale and purchase of sperms and ovule. There are, however, coverage of such issues in Print & Electronic media and other forum. To address such issues in detail a draft Assisted Reproductive Technology (ART) Bill & Rules – 2008, has been prepared.

(d) & (e): Government of India issued guidelines to regulate the Assisted Reproductive Technology (ART) Clinics in India prepared with the help of the Indian Council of Medical Research (ICMR) and National Academy of Medical Sciences (India). The guidelines are available on this Ministry's official web-site www.mohfw.nic.in